

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

M.A NO. 88 OF 2023

IN

O.A NO. 116 OF 2023

IN THE MATTER OF:

GOPAL SHARMA

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND OTHERS

...RESPONDENTS

INDEX

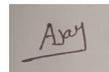
<u>S.No</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1.	REPLY ON BEHALF OF THE PROJECT PROPONENT PURSUANT TO THE DIRECTIONS OF THE HON'BLE TRIBUNAL PASSED VIDE ORDER DATED 27.01.2025 IN THE ABOVE CAPTIONED MATTER	1-7
2.	<u>ANNEXURE R-1</u> COPIES OF THE AFOREMENTIONED PERMITS GRANTED TO THE PROJECT PROPONENT	8-28
3.	<u>ANNEXURE R-2</u> COPIES OF THE AGREEMENTS WITH THE AGENCIES FOR SOLID WASTE DISPOSAL AND TREATED EFFLUENT DISPOSAL	29-64
4.	PROOF OF SERVICE	65

RESPONDENT PROJECT PROPONENT

PLACE: NEW DELHI

DATE: 16.05.2025

THROUGH



AJAY MARWAH,
COUNSEL FOR THE RESPONDENT PROJECT PROPONENT
136, NEW CHAMBERS BLOCK,
MC SETALVAD BLOCK,
SUPREME COURT OF INDIA,
NEW DELHI-110001
PHONE NO-9711193535

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
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STATE OF HIMACHAL PRADESH

...RESPONDENTS

**REPLY ON BEHALF OF THE PROJECT PROPONENT PURSUANT TO THE
DIRECTIONS OF THE HON'BLE TRIBUNAL PASSED VIDE ORDER DATED
27.01.2025 IN THE ABOVE CAPTIONED MATTER.**

1. The present Reply is being filed on behalf of Acme Formulation Private Limited (hereinafter "Project Proponent"), pursuant to the directions of the Hon'ble Tribunal passed vide order dated 27.01.2025.
2. That this Hon'ble Tribunal in the said order has posed certain specific queries which would be answered by the Project Proponent subsequently in the instant reply, however at the outset, it is pertinent to set out a brief conspectus of the authorizations and permits with the Project Proponent which is carrying out the business of manufacturing of tablets and capsules which is called Formulation process is a completely dry process which involves granulation of the of the Active Pharmaceutical Ingredient and then drying, compression and packing of the same into tablets and capsules.
3. Therefore, it is apparent that the Project proponent's establishment uses very limited water in the auxiliary processes involved, including production vessel cleaning, Utility

Operation (Boilers, Chillers, cooling towers, Softener etc.) and domestic purposes (Canteen & Toilets) wherein water is primarily consumed.

4. It is important to note that the Project proponent does not manufacture the Active Pharmaceutical Ingredient but purchases the same from outsourced and converts into the tablet after adding other excipients and the same is referred to as the formulation process.
5. The existing valid permits, consent and authorizations from the Himachal Pradesh State Pollution Control Board and other agencies, associated with the operation of the Project Proponent, are listed hereinbelow:

Sr.No.	Consent Type	Authority	Number	Validity
1	Renewal of Consent to Operate (under Water and Air Act)	H.P State Pollution Control Board	11697228	31.03.2027
2	Hazardous Waste Authorization	H.P State Pollution Control Board	SOL-NAL-176	31.03.2027
3	Bio-medical waste authorization	H.P State Pollution Control Board	BMW/SOL-139 (Solan)	31.03.2027
4	Ground water authorization (72 KLD)	H.P Ground water authority	HPGWA-EU-27099	One time approval

Copies of the aforementioned permits granted to the Project proponent mentioned hereinabove have been annexed and marked hereto as Annexure R-1.

6. Further, it is pertinent to mention that the Project Proponent has a robust mechanism of solid waste disposal and treated effluent disposal in place in accordance with all the

relevant rules and norms and has entered into various agencies for the purpose of same. The same are detailed hereinbelow: -

S.No.	Type	Category	HPCB Authorized Party/Agency	HPCB Authorization validity
1	Liquid	Treated Effluent	M/s BEIL Infrastructure/CETP (25 MLD)	Valid till 31.03.2025, Currently Applied for renewal
2	Hazardous Waste	Solid/Liquid	M/s Shivalik Solid Waste Management	31.03.2029
3	Bio medical waste	Solid/Liquid	Enviro Engineers Shimla	31.03.2030
4	Solid	Boiler Ash	M/s Bhag Singh enterprises	31.03.2028

Copies of the agreements with the aforementioned agencies with their respective permits from the HPPCB mentioned hereinabove have been annexed and marked hereto as Annexure R-2.

7. As mentioned herein above, the Project Proponent's formulation process is primarily a dry process. However, the consumption of water and the effluent treatment in the Project Proponent's establishment is as described below:

Sr. No.	Area of Water Usages	Quantity in KL/D	Area of Water Losses	Qty in Loss	Effluent Generation Sources	Effluent Generation
1	Utilities (2 Boiler, 2 Cooling Tower, 1 Softener, 2 Chiller)	42	Evaporation Loss & Drift Losses in Colling Tower,	26	Colling Tower Blow Down, Boiler Blow down, MGF Back	16

	and 1 Multi-grade filter)		Boiler Steam Evaporation,		wash and Softener regeneration	
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Sr. No.	Area of Water Usages	Quantity in KL/D	Area of Water Losses	Qty in Loss	Effluent Generation Sources	Effluent Generation
2	Formulation of Tablets and Capsules	12	Floor Moping	1	Vessel Cleaning, Process Bin Cleaning, Process Tool Cleaning	11
3	Domestic	13	Toilets and Canteen Utensil washing	2	Drinking Purpose	11
	Total Raw Water Consumption	67	Total Losses	29	Total Effluent Generation	38

- Total daily water consumption- 67 KLD whereas approval is 72 KLD from HPIPH. (Approval Attached)
- Total effluent generation – 38 KLD whereas disposal approval is for 60 KLD from HPSPCB. (Approval Attached)

8. The Project Proponent's establishment comes under the orange category industries. Environment Clearance is applicable only for Bulk Drugs Industries. As Per EIA Notification for EC, 2006. List Of Projects Or Activities Requiring Prior Environmental Clearance 5 (f), Column No. 2 stated that Synthetic organic chemicals Industry (dyes & dye intermediates; Bulk drugs and intermediates **excluding drug formulations**; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates). A True copy of the EIA Notification, 2006 is annexed and marked hereto as Annexure R-3.

9. As is apparent from a perusal of the agreements for treatment of effluents hereinabove, the disposal of the same is done through a CETP as per the guidelines of the State Pollution Control Board.
10. It is further pertinent to mention that the samples of the effluent taken from the outlet of the Project proponent prior to being sent to the CETP and after being treated at the CETP are being regularly assessed by the authorities and the same have been consistently falling within the permissible limits, as can be garnered from a perusal of the various reports submitted before this tribunal.
11. Therefore, it is submitted that the Project proponent's unit is operation in strict and diligent compliance of Consent terms laid down by the state pollution control board which stipulates the method of waste water management, the same is being duly followed by the unit and no hazardous waste water is being discharged outside the unit as the same is being sent to the CETP for its final treatment
12. The Project proponent has made an agreement for the Boiler ash disposal with "**Bhag Sigh Enterprises**" Kripalpur, which is authorized by the respected "State Pollution Control Board. CTO is valid upto 31-03-2028 of "**Bhag Sigh Enterprises**".
13. It is submitted that as has been duly noted in multiple reports submitted by the HPPCB before this tribunal, that the Project Proponent's unit is in compliance of all the prescribed environmental norms in alignment with the Consent to Operate granted to it by the HPPCB.
14. In addition to the above, it is also pertinent to reiterate that the Complainant during a Joint Inspection dated 26.04.2023 was contacted by the officials upon which he informed that there was no grievance from his end and the resident society with respect to the disposal of waste water by the unit.
15. The Project Proponent further humbly submits that it shall always abide by all the applicable rules, regulations, directions and orders applicable to it and as mandated by the CPCB, HPPCB and the Hon'ble Tribunal

RESPONDENT PROJECT PROPONENT

PLACE: NEW DELHI
DATE: 16.05.2025

THROUGH



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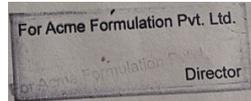
AFFIDAVIT

I, Vikas Sharma, S/o LATE SHRI. S.P. SHARMA, aged about 35 years, director of Acme Formulations Private Ltd. having its registered office at Village chowkiwala, Tehsil- Nalagarh, District-Solan, Himachal Pradesh and presently in New Delhi, do hereby solemnly declare and affirm as under:

1. That I am the director of the Project Proponent company in the above-captioned matter and I am competent to file the present Reply .
2. That I am sufficiently conversant with the facts of the case and have also examined all relevant documents and records in relation thereto.
3. That the contents of the accompanying reply have been drafted by my Advocate counsel as per my instructions and the averments made therein are true to my personal knowledge, and as derived from the records, or based on other sources, and are based on legal advice, which I believe to be true and correct.
4. That the contents of the accompanying Reply are read over to me and no part of the same is wrong and nothing material has been concealed therefrom. I have included information that is, according to me, relevant for the present Reply .

Identify the deponent who has signed/T. I in my presence

Mr./Ms ID No. 669080508676 Adv./Self



[Handwritten Signature]

DEPONENT

VERIFICATION

Verified at New Delhi on this 13 MAY 2025 day of May, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief based on record. Nothing material has been concealed.



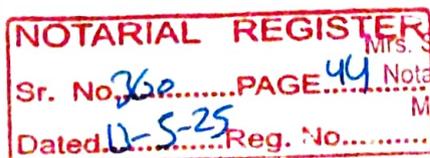
13 MAY 2025

ATTESTED

[Handwritten Signature]

[Handwritten Signature]

DEPONENT



Mrs. Sangita Mishra, Advocate
Notary Public, Govt. of India
Mob. No. 9990312780





H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1759

Date: 26/09/2024

Industry Registration ID: 10290

Application No : 11697228

To,

Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh
Solan Baddi
174101

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11697228
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Viral Shah, (Managing Director)
Address of Industrial premises	Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh,Solan Baddi-174101
Capital Investment of the Industry	1926.05 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Large
Office District	Solan Baddi
Capacity	RCTO expansion

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Excipients	41.67	M.T./Month
Paracetamol (API)	15	M.T./Month
Metformin (API)	10	M.T./Month
Mifepristone (API)	7.5	M.T./Month
Levonorgestrel (API)	10	M.T./Month
Others (API)	7.5	M.T./Month
Solvents	4.17	K.L./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Tablets	Number/Year	11666600000	NA	Pharmaceutical
Capsules	Number/Year	1333300000	NA	Pharmaceutical

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	80 KLD(60 expnasion+20 existing)	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	20	ETP-cum-STP	CETP
Boiler Cooling	25	ETP-cum-STP	CETP
Industrial Process	15	ETP-cum-STP	CETP

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	1.5 MT (Existing)	Shell and Tube	Briquettes	180 Kg/Hr
Boilers	01	1 MT (Existing)	Shell and Tube	HSD	50 Ltr/hr
DG Sets	01	500 KVA (Proposed)	Silent Radiator Cooled	HSD	90 Ltr/Hrs
DG Sets	01	500 KVA (Existing)	Silent Radiator Cooled	HSD	90 Ltr/Hrs
DG Sets	01	350 KVA (Existing)	Silent Radiator Cooled	HSD	70 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure	DG Sets	Fri Jan 01 00:01:00 IST 2021	90 %	71.8 dB
Wet Scrubber	Boilers	Fri Jan 01 00:01:00 IST 2021	99%	PM:- 178 mg/Nm ³ , SO ₂ :- 16.1 mg/Nm ³ , Nox:- 57.7 mg/Nm ³



Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Baddi for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Regional Officer to ensure that unit doesn't attract the provisions of EIA, 2006.
6. Unit shall comply with the fuel policy of the State Government as notified from time to time and as per various directives of the Hon'ble National Green Tribunal for use of fuel in the unit furnace.
7. Unit shall ensure compliance under PWMR, 2016.

By Order
Chairman
(H. P. State Pollution Control Board)





H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10290

Date : 24/09/2022

To, M/s
Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh,Distt.Solan Baddi(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SOL-NAL-176
 (b) Period of Authorization : 5 years
 (c) Valid from : 01/04/2022
 (d) Date of Expiry : 31/03/2027

Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/ iners contaminated with hazardous chemicals /wastes	120 Numbers/year	SSWML TSDF, Dabhota
2	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	500 Ltr/year	SSWML TSDF, Dabhota

3	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	15 MT/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	1 MT/year	SSWML TSDF, Dabhota
5	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	2 KL/year	SSWML TSDF, Dabhota
6	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and	5 MT/year	SSWML TSDF, Dabhota
7	28. Production/formulation of drugs/pharmaceutical and health care product	28.4 Off specification products	40 MT/year	SSWML TSDF, Dabhota
8	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	10 MT/year	SSWML TSDF, Dabhota

Recyclable hazardous wastes procured per annum

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)
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Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)
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2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2027 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Acme Formulation Private Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Baddi, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

**Member Secretary
(H. P. State Pollution Control Board)**



H.P.STATE POLLUTION CONTROL BOARD

SHIMLA

HPSPCB/BMW :5138266

Date:13/12/2022

FORM III

AUTHORISATION ISSUED UNDER RULE 10 OF BIO MEDICAL WASTE MANAGEMENT RULES ,2016

To,

**Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh
Solan Baddi**

Subject: Renewal of Authorization for operating a facility for Generation, Segregation, Storage, Treatment or Processing or Conversion, Disposal or Destruction, of Bio-Medical Wastes under Bio-Medical Waste Management Rules, 2016.

(a) Number of authorization	:	BMW/SOL-139 (Solan)
(b) Validity from - Validity Upto	:	01/04/2022 - 31/03/2027
(c) No. of beds	:	Nil
(d) Quantity of waste	:	Solid 20.300 Kgs per Day Liquid 25 Ltr per Day
(e) Mode of Disposal	:	M/s Enviro Engineers CBWTF Sandli Solan

As per powers delegated by the State Board vide Notification No. HPSPCB/BMW Notification (2)/22426-74 dated 01-03-2017, authorisation is hereby granted under Bio-Medical Waste Management Rules, 2016 to Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Solan Baddi for the following activities and term & conditions:

1. Generation, Segregation, Storage, Treatment or Processing or Conversion, Disposal or Destruction, of various categories of Bio-medical waste generated from your institution strictly as per the provisions/standards prescribed under the said rules.
2. The grant of authorization shall be synchronised with the validity of Consents from the date of issue and ensure the final treatment & disposal of liquid waste in accordance with Water (Prevention and Control of Pollution) Act, 1974.
3. The authorization is subject to the terms & conditions as stated overleaf and also to such conditions as may be specified in the rules for the time to time-in force under the Environment (Protection) Act, 1986.
4. The log book for the all categories of bio-medical waste generated should also be maintained and shall submit annual report on form-IV before 30th June every year to the State Board.
5. The mercury containing waste or mercury spillage shall be stored separately & record shall be maintained in the log book.
6. The plastic waste shall be handed over to the authorised operator of CBWTF or plastic waste recycling units registered under the Plastic Waste (Management & Handling) Rules, 2011.

7. The Chemical Liquid waste generated from the HCF/UNIT shall be segregated at source and shall be pre-treated or neutralized before mixing with other effluent generated from the HCF.
8. This authorisation is subject to the condition mentioned above and also to such conditions as may be specified in the rules from time to time in force under Environment (Protection) Act, 1986.
9. The HCF/UNIT shall apply for the renewal of an authorization within 3 months prior to expiry of the previous authorization, if applicable.

SPECIAL CONDITIONS

Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Copy To:

The In-charge, HPSPCB, Central Lab. Parwanoo, Distt. Solan for information and directed to inspect the Unit as per prescribed schedule and ensure compliance of norms by the Unit as per provisions under Water Act, 1974/ Air Act, 1981 & BMW Rules, 2016.



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORIZATION

1. The unit/ operator/ generator of Bio-medical waste or transporter so authorized shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Prescribed Authority.
3. The occupier shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I.
4. The occupier shall pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed by the World Health Organisation (WHO) or National AIDs Control Organisation (NACO) guidelines and then sent to the common bio-medical waste treatment facility for final disposal.
5. The occupier shall provide training to all its health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report.
6. The occupier shall immunise all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste, in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time;
7. The occupier shall establish a Bar- Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose.
8. The occupier shall ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralisation prior to mixing with other effluent generated from health care facilities.
9. The occupier shall ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974).
10. The occupier shall maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I.
11. The occupier/ operator of the facility shall maintain proper housekeeping in the premises where the Bio-medical wastes are handled.
12. The occupier/ operator of the facility shall not change or alter either the quality or the quantity or the rate of discharge of liquid/ emission or temperature or the route of discharge without pervious written permission from the Prescribed Authority.
13. The occupier shall dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.
14. The occupier/ operator of the facility, its heirs, legal representatives etc., shall have no claim whatsoever to the continuation or renewal of this authorization after the expiry of the period of authorization.
15. The occupier/ operator of a facility shall report in Form-I to the Prescribed Authority in case of any accident occur at any institution or facility or any other site where Bio-medical waste is handled or during transportation of such waste.
16. The occupier/ operator of the facility shall ensure that, the facility is handled, operated by only qualified personals in the field. The occupier/ operator of the facility shall also appoint qualified personals and create a separate cell/ department for compliance under the various conditions of the authorization.
17. The authorized person shall take prior permission of the Prescribed Authority to close down the facility.

18. The occupier/ operator of a facility shall treat and dispose the Bio-medical waste in accordance with the Rules.
19. The occupier/ operator of the facility are required to maintain equipments for requisite treatment of Bio-medical waste like, Incinerator, Autoclave, Microwave system, etc. The occupier/ operator shall comply with the standards for incinerator, autoclave and microwave system, deep burial pits etc. as the case may be as prescribed in the Rules
20. The occupier/ operator of the facility shall maintain records of handling Bio-medical waste in Form-IV as per rule and submit the Annual Report by 30th June every year to the Prescribed Authority. The report shall include information about the categories and quantities of Bio-medical waste handled during the preceding year. All the record shall be subjected to inspection and verification by the Prescribed Authority/ authorized person at any time.
21. The occupier/ operator of the facility shall ensure that the Bio-medical waste shall not be mixed with other waste.
22. The occupier/ operator of the facility shall segregate the Bio-medical waste and collect in the container bags at the point of generation in accordance with the Rules prior to storage, transportation, treatment and disposal. The containers shall be labelled in accordance with Schedule-IV.
23. The occupier/ operator of the facility shall ensure that no untreated Bio-medical waste shall be kept/ stored beyond a period of 48 hours, provided that if for any reason it becomes necessary to store waste beyond such period, the authorized person shall take permission of the Prescribed Authority and take measures to ensure that the waste does not adversely affect human health and environment.
24. The occupier /generator shall take services of Common Transport Facility from duly authorized transporter of Bio-Medical Waste, to transport its bio-medical waste to common treatment facility.
25. The Prescribed Authority reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of the authorization.
26. The occupier/ operator of the facility shall comply with the standards and specification as per rules and shall furnish compliance within 30 days from the date of receipt of this authorization.
27. Waste collecting bags require incineration shall be made of non/ chlorinated plastic with label and seal as per the specifications indicated under Bio-medical Waste Management Rules, 2016.
28. Any authorized change in personnel/ equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The occupier/ operator of the facility shall not rent and sell, transfer or otherwise transport the Bio-medical waste without prior permission from the Prescribed Authority.
30. The hospital/UNIT shall submit the Analysis Report of liquid waste being discharged by the hospital within 3 months from date of the issue of authorization to ascertain the adequacy and efficiency of treatment systems.



By Order
Member Secretary
(H. P. State Pollution Control Board)



FORM -6

{See rule 25(2)}

CERTIFICATE OF REGISTRATION OF THE GROUND WATER SOURCE

THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

Certified that the GROUND WATER SOURCE known as Existing Well located at N 31° 02' 36.08" & E 76° 42' 06.78" in area Mauza/ Khatta No 141/143, Khatauni No. 114/39, Khasra No. 204/121 in Ghogarwal, Tehsil, Nalagarh, Distt. Solan and the water extracted there from is being used for the purpose of Industrial use is registered with this Authority in favour of MS/MR/MESSRS Acme Formulation Pvt Ltd Vill.-Ghogarwal, Teh. - Nalagarh, Distt Solan (H.P) vide REGISTRATION/Application NO. HPGWA-EU- 27099 of 2021 - 22 subject to the following terms and conditions: -

- The applicant is allowed to extract maximum 72KL/Day ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for the conservation and re-charge of ground water in his/her/their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005 and as per Guidelines to Regulate and Control Ground Water extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this CERTIFICATE OF REGISTRATION and intimation will be given to the EXECUTIVE ENGINEER, JSV Division Nalagarh on its completion.
- The applicant shall install a water meter/bulk meter on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through EXECUTIVE ENGINEER, JSV Division Nalagarh for the use of ground water to the MEMBER SECRETARY, HIMACHAL PRADESH GROUND WATER AUTHORITY as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 or the rules which may, subsequently, be made applicable by the State of HP.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m³ /day of ground water shall construct piezometer, equipped with DWLR of latest version within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level date shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders abstracting ground water in excess of 100m³ /d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

The holder of the registration of certificate shall be duly bound to maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water only for the purpose for which certificate of registration has been given. The applicant shall abide by all provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act- 2005 (Act No. 31 of 2005) and the rules framed there under; and the conditions of the registration certificate issued or specified by this Authority, failing which, the Authority shall have the full powers to withdraw the registration and initiate the action under HP GROUND WATER ACT 2005.



[Digitally Signed by Member Secretary HPGWA on 29-12-2021 14:18:31]

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AGREEMENT

This AGREEMENT is entered at Nalagarh on this 12th day of the month of October, 2007.

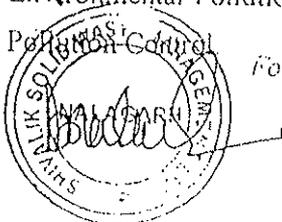
BETWEEN

M/s. Shivalik solid waste management limited having its registered office at Village Majra, Nalagarh (H.P.) a company registered under the Companies Act, 1956 and currently represented by its CEO Shri Ashok Sharma, Age about 48 years residing at Panchkula (HR) hereinafter referred to as "SSWML", which expression shall where context so requires or admits of, be deemed to include its successors or assignees) of on one part

And

M/s. Acme Formulation Pvt. Ltd (Unit-I), Ropar Road Nalagarh (Himachal Pradesh) -- 174101 Private Limited company registered under the Registrar of Companies having its registered office/ factory at M/s. Acme Formulation Pvt. Ltd (Unit-I), Ropar Road, Nalagarh (Himachal Pradesh) -- 174 101 and currently represented by its Director Sh. Vard D. Shah age about 29 years, residing at New Friends Colony, Chuhuwal, Nalagarh, distt. Solan, Himachal Pradesh (hereinafter referred to as MEMBER which expression shall where the context so requires or admits of, be deemed to include its successors or assignee) of the other part.

AND WHEREAS, the foremost and the sole objective of SSWML is to prevent Environmental Pollution Hazards and to observe the existing laws on Environmental and



For Acme Formulation Pvt. Ltd.

V. D. Shah
Signature

AND WHEREAS the MEMBER desires to send its hazardous solid (hereinafter referred to as 'SOLID WASTE') to the SSWML as per the norms of Himachal Pradesh Pollution Control Board (hereinafter referred to as "HPPCB") and the SSWML having requisite facilities in this behalf, agrees to receive the Solid Waste sent by the MEMBER on the terms and conditions stated hereunder, which have been mutually agreed to by and between SSWML and the MEMBER.

AND WHEREAS the parties hereto have decided to execute a DEED OF AGREEMENT:

NOW THIS AGREEMENT WITNESSES and It is hereby, mutually agreed by and between the parties hereto as follows

1. DEFINITIONS AND INTERPRETATIONS

- 1.1 'TIME' shall be stated in 'Hours' and shall mean Indian Standard Time.
- 1.2 'DAY' means a period of Twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 'WEEK' means a period of seven (7) consecutive days beginning from a day.
- 1.4 'MONTH' means a period beginning at 0800 hours on the first day of calendar month and ending at 0800 hours on the first day of succeeding calendar month.
- 1.5 'YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.
- 1.6 'FINANCIAL YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.
- 1.7 The headings of or titles to the clauses in this AGREEMENT shall not be deemed to be part thereof or be taken into consideration in the interpretation or construction thereof or of the AGREEMENT.
- 1.8 Words imparting the singular only also include the plural and vice versa, where the context so requires.
- 1.9 The present agreement is entered in to by SSWML for collection and disposal of Hazardous waste of its members.

For Acme Formulation Pvt. Ltd.

Vijay
Authorized Signatory



2. PERIOD OF AGREEMENT :

- 2.1 This agreement shall come in force, effective from the date of signing of this agreement and shall remain effective till any amendment / change is made in this agreement.
- 3.1 Both the parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities.
- I) On expiry of Authorisation granted to the Member and the same having not been renewed or the same having been not granted by HPPCB
 - II) On expiry of the present Agreement, where no fresh agreement is signed and executed between parties hereto as mentioned above.
 - III) On Authorisation to SSWML being cancelled, refused or not granted by HPPCB.
- 3.2 Both the parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventuality, it will be the sole responsibility of the Member to handle and treat its solid waste in accordance with the relevant provisions of law and that SSWML will not be responsible in any manner whatsoever in respect of the solid waste of the Members.

4. OBLIGATION OF THE MEMBERS:

- 4.1 While entering into the present Agreement with SSWML, MEMBER shall submit the categories of Solid Waste and its desire to dispose off the same and that the said categories of Solid Waste shall be as per those specified in the Schedule to Hazardous Waste (Management and Handling) Rules 1989. The Member shall also give true and correct information related to the description, amount, nature and toxicity of the said Solid Waste as and when called upon by SSWML or State or HPPCB as any Committee notified and the provisions of Law.
- 4.2 The MEMBER shall get the Authorisation from HPPCB permitting the Member to send its solid waste to SSWML for disposal and that it shall be the responsibility of the Member to get the same renewed from time to time, failing which SSWML reserves its right to repudiate the present Agreement.
- 4.3 The MEMBER declare that the MEMBER shall make all primary disposal arrangement at its premises for the removal of toxic like Hexavalent Chromium, Heavy Metals, Phenols, Cyanides or any other toxic material that may be notified by SSWML or HPPCB or any other Authorised prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing its Solid Waste to SSWML.
- 4.4 The MEMBER shall make all the proper and adequate arrangements for keeping accurate records of production and shall keep accurate records of production of each of its products and Solid Waste generated thereof and send the compiled records to SSWML on the fifth (5) day of the succeeding MONTH, whereupon the SSWML shall send the same to HPPCB.

For Acme Formulation Pvt. Ltd.

[Signature]
Authorized Signatory



- 4.5. MEMBER shall be required to maintain the record of Hazardous waste to be disposed off in SSWML site. The said records so maintained shall be open for inspection by SSWML or any officer of HPPCB or any authority of State (Ministry of Environment and Forests) or any officer appointed by them.
- 4.6. The MEMBER shall make adequate and necessary arrangements as approved by and to the satisfaction of the SSWML, HPPCB or other prescribed Authority under Law for collection and storage of its Solid Waste in its premises and shall give access to the Dumpers/Tractors of SSWML to its storage facility during day time.
- 4.7. For the facility of Members SSWML will be making an arrangement for lifting the Solid Waste, Still its discretion of the Member in case want to have his own arrangement with the Designated Trucks as per Guidelines of CPCB.

That the said Solid Waste is packed and transported in a manner suitable for transportation and that the Member should see that the said waste withstands physical and climatic conditions.

- 4.9 Till the time Waste accepted by SSWML as per the Norms specified, responsibility lies with the Member only.
- 4.10 During wet period of monsoon season, the Solid waste will not be accepted. The Member shall create the storage facility which would include leachate facility or any other facility as provided or approved under the provisions of law.

The MEMBER is obliged to store a minimum of four months of its generation of waste or its solid waste, whichever is higher.

- 4.13 Member will contact SSWML once the truck load of Waste is collected at his site for sending to SSWML for the disposal.
- 4.14 The MEMBER is obliged to maintain Disposal limits relating to heavy metals and toxic chemicals as may be intimated by the SSWML and as specified in this AGREEMENT.
- 4.15 The MEMBER is obliged to pay in advance the bills raised by SSWML in cheque (local account) or demand draft.
- 4.16 SSWML may by a notice served on the Member require him to provide such additional information as may be specified in the notice and the member shall send the information to SSWML within 15 days from the receipt of the said notice.



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4.17 The MEMBER declares that the MEMBER alone shall be liable for any action initiated against the MEMBER under Hazardous Wastes (Management and Handling) Rules, 1989 or any other Pollution Laws or any other relevant provisions of Law for the time being in force, by HPPCB or any other Authority.

4.18 The MEMBER shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules made there under as also with the conditions of present agreement and that any breach committed there under shall render the Member not eligible for disposing of Solid waste in SSWML

4.19 The member shall not become member of such other similar facility without prior written consent of SSWML. In case, the member is found to have availed membership of such other facility, SSWML has the right to terminate the membership without offering any reason whatsoever.

5. QUANTITY & QUALITY

5.1 The Solid Waste to be sent by the MEMBER to the SSWML shall be as per the categories specified in the schedule to Hazardous waste (Management and Handling) Rules, 1989 or as per any new amendment or rules under the above

Only five categories of Solid Waste i.e. ETP Waste, Gypsum waste, iron waste, Incineration ash & Brine Waste will be received for disposal at site.

5.2 The MEMBER shall not send in any case any Solid Waste containing Hexavalent Chromium, heavy metals, phenols, cyanides or any other toxic materials in concentration as specified in the Clause 5.3 or that may be notified by SSWML from time to time.

5.3 The following listed wastes will not be accepted by SSWML

- i) Waste which is fluid, slurry, paste or acidic.
- ii) Waste which has an obnoxious odour.
- iii) Waste which reacts with moisture to produce considerable amount of heat or gases.
- iv) Waste which is inflammable.
- v) Waste which contains shock sensitive substances.
- vi) Waste which contains volatile substances of significant toxicity.
- vii) Waste which contains more than 10 mg/kg chromate in the original sample.
- viii) Waste which contains more than 10mg/Kg. of water soluble Arsenic in a 1/10 eluate.



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5.4 All toxic wastes from pesticide industries shall be incinerated before sending to SSWML site. The waste shall not contain any acidity. If it is violated knowingly or unknowingly, penalty will be charged and decisions of SSWML will be final.

5.5 M/s. SSWML may reject the Solid Waste in total, if the MEMBER's above mentioned Solid Waste is found not to be in accordance with the conditions mentioned in clause -5 of this AGREEMENT and the decision of SSWML in rejecting the Solid Waste of the member for non-compliance of the provisions of the present clause of this Agreement will be final and it will not be called in question and the MEMBER shall have to pay the extra amount which shall be charged by SSWML for expenditure incurred in analysing, transporting and returning of the rejected Solid waste.

6. TRANSPORTATION

6.1 Transport of Solid waste shall be in accordance with the provisions of Rules issued by the Central Government under Motor Vehicle Act 1988 and other guidelines issued from time to time and/or subject to the provisions of law for the time being in force.

7. BILLING AND PAYMENT OF DISPOSAL CHARGES.

7.1 The sample of the Solid Waste will be drawn from the supply and will be got analysed from laboratory approved by M/s. SSWML and that the counter sample of the same will be sent to HPPCB, Shimla. The analysis charges for the same will be borne by the respective MEMBER only.

7.2 The MEMBER shall pay to SSWML the charges for disposing of its Solid Waste as may be notified by SSWML by cheque or Demand Draft in advance.

7.3 SSWML shall charge the MEMBER on the basis of weighment to be done at disposal site. If the Weigh bridge at disposal site is not working, it will be weighed at outside weigh Bridge approved by SSWML.

7.4 The MEMBER shall be bound by the analysis results/reports of SSWML for disposal charges and in case of any dispute can be refer to Reputed Test House agreed by SSWML.

8. DEFAULT

8.1 If the MEMBER fails and/or defaults in the discharge of any of his obligations under the present Agreement, the SSWML shall have discretion to (i) refuse to accept the Solid waste of the MEMBER for disposal without assigning any reason, (ii) notify to the HPPCB the name of the Member informing about such default and that its Solid waste would not be taken for disposal by SSWML on account of such default, (iii) inform the Member that its Solid Waste would be deemed to

For *Sona Formulation Pvt. Ltd.*

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cause pollution and that the Member be liable as polluter under the Pollution Laws, and/or

8.2 SSWML reserves its right to accept or refuse membership. In event of MEMBER committing any breach/violation of the conditions of the present Agreement or any provisions of Law/Act/Rules for the time being in force, SSWML reserves its right to suspend/cancel the membership for such period as it deems fit without giving any reasons or prior notice.

8.3 Where an offense under the Environment Protection Act has been committed by the Member or is attributable to any neglect on the part of the Member which shall include its Director, Manager, Secretary, Officer, Partner, etc. and if such Member is guilty of the offense or is liable to be prosecuted against and punished against and punished accordingly no suit, prosecution or legal proceeding(s) shall lie against SSWML for the offense committed by its Member.

8.4 SSWML reserves its right to issue a show cause notice to the Member if it is of the opinion that the Member is in breach of the present Agreement, requiring the Member to remedy the contravention or as the cause may be, within a specific period of time. The said notice served shall specify the measures to be taken by the Member in remedying the said contravention.

8.5 SSWML shall inform the Himachal Pollution Control Board/HPICD of the suspension of any MEMBER.

8.6 The suspension/termination shall be revoked only at sole discretion of SSWML after it is satisfied that its conditions have been met.

9. TRANSFER OF RIGHTS

9.1 SSWML may at any time transfer or assign its rights and obligations under the AGREEMENT to any other company or business concern by giving notice in writing to the MEMBER. Upon such transfer or assignment, only the transferee or assignee shall be liable for the obligations herein contained.

10. INDEMNITIES :

10.1 The MEMBER shall be deemed to be in exclusive possession and control of the said Solid Waste and shall be fully liable and responsible for its arrangements, appurtenances and properties till the time it reaches SSWML. Accordingly the MEMBER hereby covenants and agrees to fully protect, indemnify and hold the SSWML, its employees, agents & successors and assignees harmless against any and all claims, demands, actions, suits, proceedings and judgments and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against the SSWML, whether by the MEMBER its employees, agents or successors and assignees or by third parties on account of damages or injury to property or loss of life resulting from or arising out of the Installation, presence, maintenance or

For Home Percolation Pvt. Ltd.

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Authorized Signatory



operation or the Intake arrangements, appurtenances and properties of the MEMBER.

11. FORCE MAJEURE

11.1 In case of any force majeure, SSWML shall not be saddled with any liability - contingent or otherwise but in that case, it shall be the sole liability of the MEMBER.

11.2 Both the parties hereto agree that due to change in any laws related to pollution or due to any directive of any Court or Authority, if SSWML is to incur any additional financial burden consequent upon any alteration and/or modification in the site or because of any other reason, then, in that case the MEMBER shall be liable to contribute for the same proportionate to its disposal of Solid waste quantity in SSWML site.

11.3 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HPPCB or any other Authority stopping the functioning of the Site or otherwise whereby SSWML becomes unable to accept the Solid Waste of the MEMBER, SSWML shall not be responsible or made responsible and/or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the MEMBER to get the needful done in respect of disposal of its Solid Waste.

12. PREVIOUS CORRESPONDENCE :

12.1 All discussions and meetings held and correspondence exchanged between SSWML and the MEMBER in respect of the AGREEMENT and any decisions arrived at therein in the past and before the coming into force of the present AGREEMENT are herein superseded by the present AGREEMENT and no reference of such discussions or meetings or past correspondence shall be entertained by either SSWML or the MEMBER for interpreting the present AGREEMENT or otherwise.

13. LAWS GOVERNING THE AGREEMENT

13.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

14. AMENDMENTS :

14.1 SSWML may at any point of time make suitable changes in the present Agreement after serving a notice to the MEMBER.

... .. Pvt. Ltd.

(Signature)
Authorized Signatory



15. TERMINATION OF AGREEMENT

15.1 M/s. SSWML has the unrestricted right to terminate this AGREEMENT and deduct its all pending claims from the MEMBER.

15.2 This AGREEMENT can be terminated by either party after giving a written notice of at least 90 days to the other party. If the cancellation is requested by the MEMBER,

JURISDICTION

16.1 The present Agreement, M/s. SSWML and the MEMBER mutually agree that the Civil Court at Nalagarh only shall have jurisdiction for all the disputes/differences relating to this agreement.

17. The address of the parties hereto unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows :

ADDRESSES OF PARTIES :

M/S.SHIVALIK SOLID WASTE MANAGEMENT LTD.
VILLAGE MAJRA
NALAGARH (H.P.)

THE MEMBER:

IN WITNESS WHERE OF the parties hereto acting through their properly constituted representatives have set their hands to cause this AGREEMENT signed and executed in their respective names and on their behalf.

For and on behalf of the

For & on behalf of the
MEMBER

SHIVALIK SOLID WASTE
MANAGEMENT LTD.



Name: Shri Ashok Sharma
Designation: CEO
Address: 1162, Sector-7
P Anchkula, Pin; 134029

Witness

Viral
Authorized Signatory

Name : Viral Sharma
Designation : E.Y.
Address : Acme Formulation Ltd.
Opp. Alpam Public School
Roopare Road
Nalagarh

Witness

Am

1. *[Signature]*
 Name: Devadas
 Address: #1162, Sec. 7, Pk. Haryana.

2. *[Signature]*
 Name: RAJESH
 Address: # 1162 Sec 7 Pk. (HARYANA)

1. *[Signature]*
 Name: Parveen Kumar
 Address: Acme Formulation Pvt. Ltd.
 Ropar Road, Nalagarh

2. *[Signature]*
 Name: Shiv Prasad
 Address: Acme Formulation
 Ropar Road
 Nalagarh

Shivalik Solid Waste Management Limited

Regd. Office : Village Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Telefax : 01795-220603

SHARE CERTIFICATE

This is to certify that the person(s) named in this Certificate is/are the Registered Holder(s) of the within mentioned share(s) bearing the distinctive number(s) herein specified in the above Company subject to the Memorandum and Articles of Association of the Company and that the amount endorsed herein has been paid up on each such share.

**Equity Shares of Rs. 10/- each
Fully paid up**

REGD. FOLIO NO. 19

CERTIFICATE NO. 33

NAME(S) OF HOLDER(S)

M/s Acme Formulation Unit I

NO. OF SHARE(S) HELD 20000 (Twenty Thousand)

DISTINCTIVE NO. (S) 968501-988500

Given under the Common Seal of the Company.



This 17th Day of Jan. 2008

Director

Director

Secretary/Auth. Signator



Himachal Pradesh State Pollution Control Board,
Him Parivesh, Phase-III, N. Shimla -9
Tel: 0177 2673766, Fax: 0 177 2673018,
Website: <http://www.hppcb.nic.in> E. mail: mppcb-hp@nic.in



No. PCB/HWMR/(1629)/Shivalik Solid Waste Management Ltd./Vol. VIII-

Dated: 22/11/24

TO

✓ M/s Shivalik Solid Waste Management Ltd., Common TSDF
Vill. Majra, P.O. Dabhota, Tehsil Nalagarh Distt. Solan H.P.

Subject: Authorization/Renewal of Authorization for operating a facility for collection, generation, storage, transportation, treatment and disposal of Hazardous Wastes.

1. (a) Number of Authorization : NAL-206
(b) Date of Expiry : 31/03/2029

Details of Authorization

S. No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste Generated	Quantity Authorized for Recycling (in MT/year)	Mode of Disposal	
i)	Schedule-I of HOWMR, 2016	33.1	Empty barrels/ containers/ liners contaminated with hazardous chemicals /wastes	-----	48000 Numbers/year	Utilization as per Rule-9 of HOWMR, 2016
		5.1	Used or spent oil	-----	1000.0	Through Authorized recyclers
		1.1	Furnace or reactor residue and debris	-----	0.1	Landfill/ Co-processing in Cement Kilns/Sent for recycling/utilization to other recycling unit(s) authorized under Rule-9 of HOWMR, 2016.
		1.2	Tarry residues and still bottoms from distillation	-----	0.1	
		1.3	Oily sludge emulsion	-----	0.1	
		1.4	Organic residues	-----	0.1	
		1.5	Residues from alkali wash of fuels	-----	0.1	
		1.6	Spent catalyst and molecular sieves	-----	0.1	
		1.7	Oil from wastewater treatment	-----	0.1	
		2.1	Drill cuttings excluding those from water based mud	-----	0.1	
		2.2	Sludge containing oil	-----	0.1	
		2.3	Drilling mud containing oil	-----	0.1	
		3.1	cargo residue, washing water and sludge containing oil	-----	0.1	
		3.2	cargo residue and sludge containing chemicals	-----	0.1	
		3.3	Sludge and filters contaminated with oil	-----	1.8	
		3.4	Ballast water containing oil from ships	-----	0.5	
		4.1	Oil sludge or emulsion	-----	0.5	
		4.2	Spent catalyst	-----	0.5	
		4.3	Slop oil	-----	0.5	

4.4	Organic residue from processes	-----	0.5
4.5	Spent clay containing oil	-----	0.5
5.2	Wastes or residues containing oil	-----	600.0
5.3	Waste cutting oils	-----	2.0
6.1	Sludge and filter press cake arising out of production of Zinc Sulphate and other Zinc Compounds.	-----	1.0
6.2	Zinc fines or dust or ash or skimmings in dispersible form	-----	1.0
6.3	Other residues from processing of zinc ash or skimmings	-----	1.0
6.4	Flue gas dust and other particulates	-----	1.0
7.1	Flue gas dust from roasting	-----	1.0
7.2	Process residues	-----	2.0
7.3	Arsenic-bearing sludge	-----	1.0
7.4	Non-ferrous metal bearing sludge and residue.	-----	5.0
7.5	Sludge from scrubbers	-----	2.0
8.1	Spent electrolytic solutions	-----	1.0
8.2	Sludge and filter cakes	-----	1.0
8.3	Flue gas dust and other particulates	-----	1.0
9.1	Lead bearing residues	-----	800.0
9.2	Lead ash or particulate from flue gas	-----	10.0
9.3	Acid from used batteries	-----	20.0
10.1	Residues containing cadmium and arsenic	-----	1.0
11.1	Sludges from off-gas treatment	-----	10.0
11.2	Cathode residues including pot lining wastes	-----	2.0
11.3	Tar containing wastes	-----	2.0
11.4	Flue gas dust and other particulates	-----	8.0
11.5	Drosses and waste from treatment of salt sludge	-----	25.0
11.6	Used anode butts	-----	1.0
11.7	Vanadium sludge from alumina refineries	-----	1.0
12.1	Acidic and alkaline residues	-----	1.0

12.2	Spent acid and alkali	-----	1.0
12.3	Spent bath and sludge containing sulphide, cyanide and toxic metals	-----	1.0
12.4	Sludge from bath containing organic solvents	-----	1.0
12.5	Phosphate sludge	-----	1.0
12.6	Sludge from staining bath	-----	1.0
12.7	Copper etching residues	-----	1.0
12.8	Plating metal sludge	-----	0.5
13.1	Spent pickling liquor	-----	1.0
13.2	Sludge from acid recovery unit	-----	1.0
13.3	Benzol acid sludge	-----	1.0
13.4	Decanter tank tar sludge	-----	1.0
13.5	Tar storage tank residue	-----	1.0
13.6	Residues from coke oven by product plant.	-----	1.0
14.1	Cyanide-, nitrate-, or nitrite - containing sludge	-----	1.0
14.2	Spent hardening salt	-----	30.0
15.1	Asbestos-containing residues	-----	2.0
15.2	Discarded asbestos	-----	900.0
15.3	Dust or particulates from exhaust gas treatment.	-----	1.0
16.1	Mercury bearing sludge generated from mercury cell process	-----	0.5
16.2	Residue or sludges and filter cakes	-----	0.5
16.3	Brine sludge	-----	0.5
17.1	Process acidic residue, filter cake, dust	-----	30.0
17.2	Spent catalyst	-----	1.0
18.1	Spent catalyst	-----	1.0
18.2	Carbon residue	-----	1.0
18.3	Sludge or residue containing arsenic	-----	1.0
18.4	Chromium sludge from water cooling tower	-----	1.0
19.1	Residue or sludge containing phenol	-----	1.0
19.2	Spent catalyst	-----	1.0
20.1	Contaminated aromatic, aliphatic or naphthenic	-----	2.0

	solvents may or may not be fit for reuse.		
20.2	Spent solvents	-----	5.0
20.3	Distillation residues	-----	1.0
20.4	Process Sludge	-----	10.0
21.1	Process wastes, residues and sludges	-----	2100.0
21.2	Spent solvent	-----	10.0
22.1	Spent catalysts	-----	1.0
22.2	Process residues	-----	50.0
23.1	Wastes or residues (not made with vegetable or animal materials)	-----	200.0
23.2	Spent solvents	-----	2.0
24.1	Chemical residues	-----	5.0
25.1	Chemical residues	-----	1.0
25.2	Residues from wood alkali bath	-----	1.0
26.1	Process waste sludge/ residues containing acid, toxic metals, organic compounds	-----	1.0
26.2	Dust from air filtration system	-----	1.0
26.3	Spent acid	-----	10.0
26.4	Spent solvent	-----	1.0
26.5	Spent catalyst	-----	1.0
27.1	Process residues	-----	1.0
28.1	Process Residue and wastes	-----	4000.0
28.2	Spent catalyst	-----	100.0
28.3	Spent carbon	-----	300.0
28.4	Off specification products	-----	2000.0
28.5	Date-expired products	-----	1000.0
28.6	Spent solvents	-----	53.0
29.1	Process wastes or residues	-----	10.0
29.2	Sludge containing residual pesticides	-----	2.0
29.3	Date-expired and off-specification pesticides	-----	1.0
29.4	Spent solvents	-----	1.0

		29.5	Spent catalysts	-----	1.0	
		29.6	Spent acids	-----	1.0	
		30.1	Chromium bearing residue and sludge	-----	1.0	
		31.1	Process residue and wastes	-----	100.0	
		31.2	Spent etching chemicals and solvents	-----	5.0	
		32.1	Spent chemicals	-----	2.0	
		32.2	Corrosive wastes arising from use of strong acid and bases	-----	2.0	
		32.3	Process sludge containing adsorbable organic halides (AOX)	-----	2.0	
		33.1	Empty barrels/ containers/ liners contaminated with hazardous chemicals /wastes	-----	500.0	
		33.2	Contaminated cotton rags or other cleaning materials	-----	1500.0	
		34.1	Chemical-containing residue arising from decontamination.	-----	50.0	
		34.2	Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	-----	50.0	
		35.1	Exhaust Air or Gas cleaning residue	-----	300.0	
		35.2	Spent ion exchange resin containing toxic metals	-----	50.0	
		35.3	Chemical sludge from waste water treatment	-----	34500.0	
		35.4	Oil and grease skimming	-----	20.0	
		35.5	Chromium sludge from cooling water	-----	2.0	
		36.1	Any process or distillation residue	-----	150.0	
		36.2	Spent carbon or filter medium	-----	40.0	
		37.1	Sludge from wet scrubbers	-----	60.0	
		37.2	Ash from incinerator and flue gas cleaning residue	-----	200.0	
		37.3	Concentration or evaporation residues	-----	100.0	
		38.1	Process residues	-----	1.0	
		38.2	Spent acid	-----	1.0	
ii)	Schedule-I of HOWMR, 2016	5.1	Used or spent oil	20 Ltr/year	-----	Through Authorized recyclers
		33.1	Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes	200 Numbers/year	-----	Co- processing in Cement Kilns
		33.2	Contaminated cotton rags or other cleaning materials	0.150 MT/year	-----	
		34.1	Chemical- containing residue arising from decontamination.	1.0 MT/year	-----	Through TSDF
		34.2	Sludge from treatment of waste water arising out of	0.600	-----	

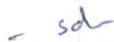
		cleaning / disposal of barrels / containers	MT/year	
35.1		Exhaust Air or Gas cleaning residue	3.0 MT/year	-----
37.3		Concentration or evaporation residues	3.0 MT/year	

2. The Authorization shall be in force for a period up to 31st March 2029 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. M/s Shivalik Solid Waste Management Ltd. is hereby granted authorization under Rule-6 and Rule-9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation of hazardous waste of category 5.1, 33.1, 33.2, 34.1, 34.2, 35.1, 37.3 and handling, storage & utilization of other categories of hazardous waste of Schedule-I of HOWMR, 2016 as tabulated at Sr. No. 1 of table in the premises situated at above mentioned address.
4. **The unit shall ensure that the totally covered vehicle shall be used for transportation of hazardous waste from outstation strictly as per Rule-18 of HOWMR, 2016 and CPCB guidelines. Unit shall also display their address and telephone number on covered vehicle, which shall not be used for any other purpose.**
5. **Unit shall maintain the Passbook issued along with this authorization on regular basis.**
6. The authorization is subject to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
7. The unit shall utilize the contaminated containers strictly as per CPCB SOPs.
8. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
9. The unit shall send its waste i.e. Used/Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by the concerned State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
10. The unit shall not store the hazardous waste at their premises for more than the period prescribed at Rule-8 of the HOWMR, 2016
11. **Unit shall comply with the provisions of Rule 16 and 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.**


Anil Joshi, IFS
Member Secretary

Copy to:

1. The Regional Officer, HP State Pollution Control Board, Baddi Distt. Solan in reference to case recommended by you online as well as SOP verification report submitted by the Joint Committee vide letter No. PCB/Regional Lab/Paonta/Joint Inspection/-453 dated 06.11.2024. You are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
2. The Regional Officer, HPSPCB, Regional Office, Paonta Sahib, Shimla, Rampur, Dharamshala, Hamirpur, Bilaspur, Kullu, Chamba, Una, Parwanoo, Mandi for information.
3. Case File.


Anil Joshi, IFS
Member Secretary
Next Page

TERMS AND CONDITIONS OF AUTHORISATION

- 1 The authorized person shall comply with the provisions of the **Environment (Protection) Act 1986** and the rules made there under.
- 2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
- 3 The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
- 4 Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 5 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 6 An application for the **Renewal of Authorization** shall be made as per **Rule 6** of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in **Form-I** before expiry of authorization.
- 7 The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous **wastes** and shall **maintain records** of such operations along with data on environmental surveillance in **Form-3** and shall submit **Annual Returns** to the Board in Form-4 by on or before the 30th day of June of every year.
- 8 The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB.
- 9 Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
- 10 Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
- 11 An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
- 12 The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
- 13 The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "**HAZARDOUS WASTE**" both in English and Hindi.
- 14 The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "**DANGER**" and "**HAZARDOUS WASTE**" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
- 15 The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
- 16 Non-compatible hazardous waste and material shall not be mixed in the same storage container.
- 17 The industry shall store the hazardous waste in **lined pits** provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "**DANGER**" and "**HAZARDOUS WASTE**" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
- 18 There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
- 19 The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
- 20 The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
- 21 **The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.**
- 22 The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
- 23 The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
- 24 No transportation of hazardous wastes shall be under taken unless it is accompanied by five copies of the manifest (**Form-10**) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26.
- 25 The occupier shall provide the transporter with six copies of the manifest in **Form- 10** as per the color codes indicated below:

Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board (respective Regional Office) after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
- 26 The occupier shall provide the transporter with relevant information in **Form-9**, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per **Form-8**.
- 27 The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
- 28 The industry shall ensure that E-waste generate if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer.
- 29 The occupier generating hazardous waste specified in **Schedule-IV** may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
- 30 Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
- 31 The unit shall required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
- 32 The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
- 33 The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
- 34 **RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.**
- 35 Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
- 36 Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 37 The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.
- 38 The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

Now the following terms of reference have been agreed upon by both the parties.

Responsibilities of Company

- ❖ Will take all steps to ensure that the waste is handled without adverse effect to human health and environment before collection by taking the steps to segregate the waste at the point of generation in accordance with schedule 1 & 2 of Bio-Medical Waste (Management & handling) Rule, 2016 in compliance with the standard prescribed.
- ❖ Will maintain the record of Bio-Medical Waste Generated/Handed over.
- ❖ Will fix a Bio-Medical Waste lifting point (collection and point) and will also authorize a person, whose name designation will be submitted to 1st Party in writing to interact with Enviro Engineers/collection van staff and will sign the Enviro Engineers daily rout chart as acknowledgement of the visit/BMW handed over.
- ❖ Will intimate the absentee, if any, very next day to Enviro Engineers office.
- ❖ Will destroy, disinfect sharps and mutilate them in puncture proof containers before collection.
- ❖ Will provide color coded bags for BMW collection along with barcodes to avoid any violation.
- ❖ Will renew their contractual agreement one month before the date of expiry.
- ❖ Will provide BMW by weight/electronic weighing machine.

Responsibilities of Enviro Engineers

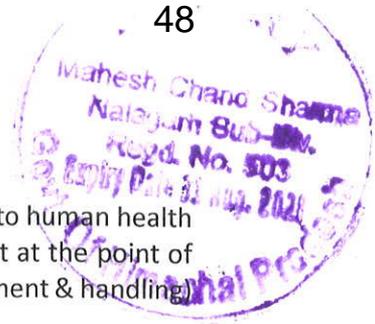
- ❖ Will receive, collect and transport the BMW handed over by **Company** in color coded bags.
- ❖ Will dispose off the Bio Medical Waste at Treatment plant site Sandli.
- ❖ Will submit the monthly report of the waste collected/continuation of the services of related **Company** to the prescribed authority and also submit the annual report to the prescribed authority.

GENERAL TERMS AND CONDITIONS

- ❖ The terms of this agreement shall be from **1st April 2025 to 31st March 2028**.
- ❖ Registration No. of this agreement is EE/25-26/026 on dated **01-04-2025**.
- ❖ Enviro-Engineers will charge Rs. 8857/- up to 100 kgs for Collection, Transportation and Disposal of the Bio Medical Waste. Rs.55/kg will be charged for extra waste. 10% will be increased per year automatically.
- ❖ Enviro Engineers will transport the BMW thrice a week and manifest will be provided by the authorized person of collection team with date and weight.
- ❖ The waste shall be collected on an arrival-and-loading basis. No vehicle shall be detained for more than 20 minutes.
- ❖ If the waste will not be handed over to the first party more than 60 days the agreement will be considered deem expire.
- ❖ Enviro-Engineers will discontinue the services of the waste generator in the event the waste generator is at default in responsibilities/payments with seven days prior notice.
- ❖ Taxes such as GST or any other tax will be borne by the 2nd party accordingly.
- ❖ Bio Medical Waste should be segregated, leveled, tagged and tied in proper color & bar-coded bags i.e.: -
 - **Yellow Bags:** (a) Human Anatomical and Microbiological Waste (b) Animal Waste (c) Soiled waste: Items contaminated with blood, body fluids like dressings, plasters casts, cotton swabs and bags containing residual or discarded blood and blood components. (d)Expired or Discarded Medicines: Pharmaceutical waste like antibiotics, cytotoxic drugs including all items contaminated with cytotoxic drugs along with glass or plastic ampoules, vials etc.
 - **Red bags:** Contaminated Waste Recyclable (a) Waste generated from disposable items such as tubing, bottles, intravenous tubes and sets, catheters, urine bags,

For
Enviro Engineers

ATTESTED For Acme Formulation Pvt. Ltd.
Notary Public
Malsarh, Distt Solan (H.P.)
Authorized Signatory



syringes (without needles and fixed needle syringes) and vactioners with their needles cut and gloves.

- **Blue Bags:** (a) Glassware: Broken or discarded and contaminated glass including medicine vials and ampoules except those contaminated with cytotoxic wastes. (b) Metallic Body Implants
 - **White Bags:** Waste sharps including Metals: Needles, syringes with fixed needles, needles from needle tip cutter or burner, scalpels, blades, or any other contaminated sharp object that may cause puncture and cuts. This includes used, discarded and contaminated metal sharps.
 - The 1st party will not stop the services of collection without written intimation of HPSPCB **Parwanoo/Shimla/Paonta Sahib** in case of temporary closure/holidays of unit.
 - As per NGT/office order HPSPCB/BMW/02 notification/-27395-99 Dated 19/12/2019 and no waste will be lifted without barcode.
 - Before handing over the Bio Medical waste the Company certificate of non-Chlorinated & thickness of micron must be given by 2nd party to 1st party.
 - The service of collection & transportation will be started from 8:00 am to onward.
 - The duplicate copy of agreement will be provided after written request along with Rs. 400/- in the shape of draft/cheque.
 - Cheque bounce charges (in any shape) will be recovered from 2nd party i.e. Rs.400/.
- ❖ No change or modification or waiver of any of the terms and conditions of this agreement shall be effective, unless agreed to in writing and shall be in force as agreed upon by the both parties here to.
 - ❖ Neither party shall transfer and nor assign the rights granted under the contract agreement without the prior assignee/transferee agreeing to assume all the said parties obligations and covenants contained herein.
 - ❖ The waste shall be collected as per the company's demand as and when it is generated on a weekly basis.
 - ❖ In case of any dispute arising out of or in connection with this agreement, the courts of Shimla shall have exclusive jurisdiction.
 - ❖ This agreement shall be governed by the law of India and shall be interpreted and construed in accordance with the laws of India and shall be in writing and delivered by hand against receipt, or send by registered post to the address of any of the parties.
 - ❖ Any such notice or communication shall be deemed to have been duly given and served at the date and time or (1) delivery or of first refusal of delivery, if send by registered mail or delivered by hand or (2) either the date sent (if send during the receiving party's normal business hours) or next succeeding day, if sent by telefax.
 - ❖ **Enviro Engineers will not pick up the Bio-medical Waste from Company if it is not segregated, packed and tied in proper color-coded bags marked with Bar code No. or mixed with other general waste as per the Bio-Medical (M&H) Rules, 2016.**

IN WITNESS WHEREOF THE PARTIES HERETO HAVE SET THEIR HAND AND SEAL, THE DAY OF MONTH AND YEAR FIRST ABOVE WRITTEN

On behalf of Company,

For Acme Formulation Pvt. Ltd.

Authorized Signatory

Authorized Signatory

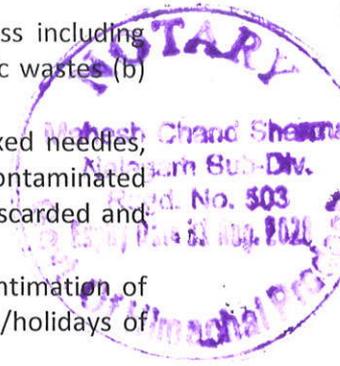
On behalf of Enviro Engineers,

For
Enviro Engineers

Authorized Signatory

ATTESTED

Notary Public
Naseerh, Distt. Solan (H.P.)





H.P.STATE POLLUTION CONTROL BOARD
SHIMLA

HPSPCB/BMW :15116476

Date:03/04/2025

FORM III

**AUTHORISATION ISSUED UNDER RULE 10 OF BIO MEDICAL WASTE MANAGEMENT
RULES ,2016**

To,

**Enviro Engineers Shimla
VILL SANDLI PO BATHANLAG
Arki
Solun Parwanoo**

Subject: Renewal of Authorization for operating a facility for Generation, Segregation, Collection, Storage, Reception, Recycling, Offering for sale, Packaging, Transfer, Treatment or Processing or Conversion, Disposal or Destruction, of Bio-Medical Wastes under Bio-Medical Waste Management Rules, 2016.

(a) Number of authorization	:	BMW/SOL-115
(b) Validity from - Validity Upto	:	01/04/2025 - 31/03/2030
(c) No. of HCFs covered by CBMWTF along with districts	:	(HCFs of Shimla, Solan, Sirmaur and Kinnaur)
(d) Capacity of Incinerator	:	100 Kg/hr
(e) Area of Distance covered by CBMWTF	:	Shimla, Solan, Sirmaur and Kinnaur
(f) Mode of Disposal	:	M/s Enviro Engineers CBWTF Sandli Solan

The prescribed authority in exercise of the powers conferred upon it under rule 10 of the Bio-Medical Waste Management Rules, 2016 of Environment (Protection) Act, 1986 and State Board Notification No.(2)/22426-74 dated 01-03-2017/10854-10897 dated 19-08-2017 hereby grant renewal of authorization to the Enviro Engineers Shimla, Common Biomedical Waste Treatment and Disposal Facility, at VILL SANDLI PO BATHANLAG, Solan Parwanoo for the following activities :

1. Generation, Segregation, Collection, Storage, Reception, Recycling, Offering for sale, Packaging, Transfer, Treatment or Processing or Conversion, Disposal or Destruction, of Bio-Medical Wastes covered under categories of Schedule-I from the institutions located in the districts/areas prescribed above strictly as per the provisions/standards prescribed under the said rules.
2. The authorisation shall be in force for a period up to 31/03/2030 subject to concurrent validity of Consent/Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorisation required from the State Board.
3. The occupier shall comply with the provisions of the Environmental (Protection) Act, 1986 and the rules made there under regarding management of Bio Medical Waste.
4. The operator shall not rent, lend, sell, transfer or otherwise transport the biomedical waste without obtaining prior permission of the State Board.

5. The biomedical waste shall be only transported through Vehicles specified as per BMW Rules 2016
6. No untreated Biomedical Waste shall be kept stored beyond a period of 48 hours, provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take prior permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and environment.
7. The operator of the facility shall comply with all the duties as mentioned in Rule 5 of Biomedical Waste Management Rule 2016.
8. The operator of the facility shall maintain records of category wise quantity of wastes collected from individual institutions and also to submit the same to State Board on monthly basis.
9. It is the duty of operator to take prior permission of the State Board to close down the facility.
10. The operator shall also comply with all other terms and conditions as specified in Biomedical Waste Management Rules, 2016 as amended from time to time.
11. The occupier/ operator of the facility shall maintain records of handling Bio-medical waste in Form-IV as per rule (13) and submit the Annual Report by 30th June every year to the Prescribed Authority. The report shall include information about the categories and quantities of Bio-medical waste handled during the preceding year. All the record shall be subjected to inspection and verification by the Prescribed Authority/ authorized person at any time.
12. The biomedical Waste collected in coloured containers shall be transported in fully covered vehicle. Such vehicle shall be dedicated for transportation of Biomedical Waste only. The vehicle shall be labelled with Biomedical Waste symbol as per schedule IV of the BMWM rules.
13. The incineration of Biomedical Waste should be a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/denatured under high temperature as per operating standards of Schedule II (1) (A) and shall meet the emission standards of Schedule II (1) (B) BMWM Rules, 2016. The guidelines for 'Design & Construction of Bio-medical Waste Incinerators' prepared by CPCB shall be followed for selecting/installing a better bio-medical waste incinerator.
14. The operator should provide the autoclave for the disinfection of Biomedical Waste. The autoclave should be dedicated for the purposes of disinfecting and treating biomedical waste and confirm the minimum requirements as per Schedule II (3) of BMWM Rules 2016.
15. Shredder should confirm to the following minimum requirements:

- The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement.
 - The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.
 - The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste.
 - The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, glass vials, blades, plastics, catheters, broken ampoules, intravenous sets/bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, specially after microwave/autoclave/Hydroclave.
 - The shredder blade shall be of non-corrosive and hardened steel.
 - The shredder should be so designed and mounted so as not to generate high noise & vibration.
 - If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator.
 - In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident.
 - In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident.
 - The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety.
 - The unit shall be suitably designed for operator safety, mechanical as well as electrical.
 - The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste.
 - The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material.
 - The minimum capacity of the motor attached with the shredder shall be 3 kW for 50 kg/hr, 5 kW for 100 kg/hr & 7.5 kW for 200 kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste (Management & Handling) Rules.
16. There should be facility for bin washing, floor washing & vehicle washing.
17. A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps. An option may also be worked out for recovery of metal from sharps in a factory.
18. The facility should have the provisions for treatment equipment room, main waste storage room, treated waste storage room, administrative room, generator set, site security, parking, sign board, greenbelt and washing room.
19. The facility should also have provision for:
- a. A telephone shall be provided and maintained at the facility.
 - b. A first aid box shall be provided and maintained at the CBWTF.
 - c. Proper lighting shall be provided at the facility.
 - d. Proper care shall be taken to keep the facility and surroundings free from odours.
 - e. Proper fire fighting facilities and emergency alarm shall be installed.
 - f. Measures shall be implemented to control pests and insects at the site.
 - g. Measures shall be implemented to control the escape of litter from the site.
 - h. Necessary provision shall be made to prevent and control noise generated, if any due to the activities at the site.
 - i. Necessary protective gear for the waste handlers shall be provided.
20. The treated Biomedical Waste shall be disposed as per the following t

Sr. No.	Waste Category	Disposal Method
1.	Plastic wastes after disinfection and shredding	Handed over to authorised recycler
2.	Disinfected Sharps (except syringes)	
	If encapsulated	Secured landfill
	If non-encapsulated	Secured landfill/ Possibility of recycling shall be explored
3.	Incineration ash	Secured landfill
4.	Other treated solid wastes	Secured landfill
5.	Oil & grease	Authorised recycler/incineration
6.	Treated waste water	Recycling
21.	Waste water discharge (only for recycling purpose) from the facility shall meet with the standards as specified in Biomedical Waste Management rules.	
22.	The grant of authorization is subject to the terms & conditions as may be specified in the rules for the time to time-in force under the Environment (Protection) Act, 1986.	
23.	The Transporter shall submit a copy of agreement entered with each Health Care Facility and apply for the renewal of authorisation on form-I along with the prescribed fees three month before the expiry of above period.	
24.	Notwithstanding anything contained in the Motor Vehicle Act, 1988 or rules there under, untreated bio medical waste shall be transported only in such vehicle as may be authorised for the purpose by the State Board.	
25.	The transportation vehicle for carrying the waste to the facility shall be specially designed as per CPCB guidelines.	
26.	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Prescribed Authority.	
27.	The occupier/ operator of the facility shall maintain proper housekeeping in the premises where the Bio-medical wastes are handled.	
28.	The occupier/ operator of the facility shall not change or alter either the quality or the quantity or the rate of discharge of liquid/ emission or temperature or the route of discharge without pervious written permission from the Prescribed Authority.	
29.	The occupier/ operator of the facility shall take all precautionary steps to avoid leakage/ spillage of Bio-medical waste from the storage area, the storage area shall be properly fenced/ protected with caution signboards.	
30.	The occupier/ operator of the facility, its heirs, legal representatives etc., shall have no claim whatsoever to the continuation or renewal of this authorization after the expiry of the period of authorization.	
31.	The occupier/ operator of a facility shall report in Form-I to the Prescribed Authority in case of any accident occur at any institution or facility or any other site where Bio-medical waste is handled or during transportation of such waste.	
32.	The occupier/ operator of the facility shall ensure that, the facility is handled, operated by only qualified personals in the field. The occupier/ operator of the facility shall also appoint qualified personals and create a separate cell/ department for compliance under the various conditions of the authorization.	
33.	The occupier/ operator of a facility shall treat and dispose the Bio-medical waste in accordance with the Rules.	
34.	The occupier/ operator of the facility are required to maintain equipment's for requisite treatment of Bio-medical waste like, Incinerator, Autoclave, Microwave system, etc. The occupier/ operator shall comply with the standards for incinerator, autoclave and microwave system, deep burial pits etc. as prescribed in the Rules.	
35.	The occupier/ operator of the facility shall ensure that the Bio-medical waste shall not be mixed with other waste.	

36. The occupier/ operator of the facility shall segregate the Bio-medical waste and collect in the container bags at the point of generation in accordance with Schedule-I prior to storage, transportation, treatment and disposal. The containers shall be labelled in accordance with Schedule-IV.
37. The occupier/ operator of the facility shall comply with the standards and specification as per rules and shall furnish compliance within 30 days from the date of receipt of this authorization.
38. The operator of the facility shall carry out the stack emission test of incinerator, incineration ash test, validation test of autoclave quarterly from the approved laboratory and submit the report of the same to the State Board.
39. The operator of the facility shall ensure that the treated water from ETP should be fully recycled.
40. The operator of the facility shall make an arrangement with TSDF for the disposal of incinerator ash beside the provision of covered cemented pit for onsite storage.
41. Waste collecting bags require incineration shall be made of non/chlorinated plastic with label and seal as per the specifications indicated in the Bio-Medical Waste Management Rules, 2016.
42. Any authorized change in personnel/ equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
43. The Prescribed Authority reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of the authorization.
44. The prescribed authority may cancel or suspend an authorisation at any point of time, if for reasons, to be recorded that the operator has failed to comply with any provision of the act or rule therein.

SPECIAL CONDITIONS

1. The authorization granted is subject to the condition that the UNIT/HCF shall seek prior permissions (CTE/ CTO/ Authorization) before any expansion and / or increase in bed capacity from the State Board.
2. The biomedical waste shall be only transported through Vehicles No. HP 11A 8573, HP 11A 5259, HP 63 6189, HP 11A 8308, HP 63A 3907, HP 11B 3043, HP 63 5531, HP 52B 4015 & HP 51A 1387.
3. The Online Continuous Emission Monitoring System should be installed and operated as per CPCB guidelines and its data should be visible on the HPSPCB website at all times.
4. The CBWTF shall use autoclave of capacity 100 Kg/hr and Shredder of capacity 100 Kg/hr.
5. The Renewal of authorization is subject to the condition that the CBWTF shall also cover HCFs of district Kinnaur for collection, transportation and disposal of biomedical waste.



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Copy To:

The In-charge, HPSPCB, Central Lab. Parwanoo, Distt. Solan for information and directed to inspect the HCF/ Unit as per prescribed schedule and ensure compliance of norms by the HCF/ Unit as per provisions under Water Act, 1974/ Air Act, 1981 & BMW Rules, 2016.



Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)



Acme Formulation

**AGREEMENT
[ASH WASTE MANAGEMENT ON CONTRACT BASIS]
SPECIFICATION OF
RESPONSIBILITIES
BETWEEN**

CONTRACT GIVEN BY

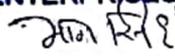
M/s Acme Formulation Pvt. Ltd.
Village Chowkiwala, Ropar Road, Tehsil Nalagarh,
Distt. -Solan, (174101) Himachal Pradesh.



(Acme Formulation Pvt. Ltd.)

CONTRACT ACCEPTED BY

Bhag Singh Enterprises
Village: Kirpalpur, Tehsil
Nalagarh, Distt -Solan
174101) Himachal Pradesh (HP).

BHAG SINGH ENTERPRISES

Proprietor

(Bhag Singh Enterprises)

DATE: 28/03/25

DATE: 28/03/2025

Acme Formulation Pvt. Ltd.

Village-Chowkiwala, Tehsil-Nalagarh, Distt. Solan, Himachal Pradesh-174 101

Board Line : 01795-228501-03 Fax : 01795-228500

E-mail : info@acmeformulation.com

Website : www.acmeformulation.com

CIN : U24230HP2004PTC027223, PAN : AAECA7994C



Acme Formulation

1. Purpose:- This contract specifies the responsibilities of Bhag Singh Enterprises, Village: Village: Kirpalpur, Tehsil Nalagarh, Distt-Solan (174101) Himachal Pradesh relating to the Ash Waste Management of Acme Formulation Pvt. Ltd., Village Chowkiwala Ropar Road, Tehsil Nalagarh, Distt –Solan, (174101) Himachal Pradesh.

2. Terms & Conditions:-

- **Compliance:** All ash waste shall be disposed of in accordance with Government and Pollution Control Board (PCB) norms and regulations.
- **Access and Conduct:** Personnel assigned by the Contract Acceptor shall have limited access only to the required areas and must adhere to all rules and policies laid down by the Contract Giver.
- **Collection Schedule:** Contract Acceptor shall visit the site on a weekly basis for collection of ash waste, or as otherwise required by the Contract Giver.
- **Transportation:** The Contract Acceptor shall use their own transportation services for transfer of materials. No transportation cost will be borne by the Contract Giver.
- **Payment:** Rate per trolley for ash waste disposal shall be INR 3,000 (Three Thousand Rupees).
- **Validity of Contract:** This contract shall be valid from 1st April 2025 to 31st March 2028.



(Acme Formulation Pvt. Ltd.)

BHAG SINGH ENTERPRISES
28/03/2025
Proprietor

(Bhag Singh Enterprises)

DATE: 28/03/25

DATE: 28/03/2025.

Acme Formulation Pvt. Ltd.

Village-Chowkiwala, Tehsil-Nalagarh, Distt. Solan, Himachal Pradesh-174 101

Board Line : 01795-228501-03 Fax : 01795-228500

E-mail : info@acmeformulation.com

Website : www.acmeformulation.com

CIN : U24230HP2004PTC027223, PAN : AAECA7994C



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : BN-35

Date: 21/05/2024

Industry Registration ID: HP011779122

Application No : 12212808

To,

**BHAG SINGH ENTERPRISES
KRIPALPUR
NA
Solan Baddi
174101**

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2024/12212808
Date of issue :	21/05/2024
Date of expiry :	31/03/2025
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	BHAG SINGH ENTERPRISES, (PROPRITOR)
Address of Industrial premises	BHAG SINGH ENTERPRISES, KRIPALPUR, NA,Solan Baddi-174101
Capital Investment of the Industry	48.0 lakhs
Category of Industry	Green
Type of Industry	3058-Flyash export, transport & disposal facilities
Scale of the Industry	Small
Office District	Solan Baddi
Capacity	FLY ASH Dumping 500 M.T./Year

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
FLY ASH	500	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
FLY ASH	M.T./Year	500	na	DUMPONG OF FLY ASH

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	1 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.1	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	na	na	na	na	na



Approved By
Chief Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

- 1.The Member Secretary, HPSPCB, Shimla.
- 2.Dy. Director, Department of Industries, SWCA Baddi, Distt. Solan HP



Er. Parveen Gupta
Chief Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
2. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
3. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.



**By Order
Chief Env. Engineer**



swaroop mishra <swarmishra95@gmail.com>

PROOF OF SERVICE- MA No. 88/2023 in OA No. 116/2023 | Gopal Sharma v. State of HP and Ors.-Reply of Respondent Project Proponent

1 message

swaroop mishra <swarmishra95@gmail.com>

Sun, May 18, 2025 at 11:31 AM

To: mspcb-hp@nic.in, courtcasengt2@gmail.com, adm-sir-hp@nic.in

Respected Sir/Ma'am,

We act on behalf of and under instructions of Acme Formulation Private Ltd., the Respondent Project Proponent.

PFA a copy of the reply filed by the Respondent Proponent in accordance with directions of the Hon'ble Tribunal dated 27.01.2025.

Please consider this email a proof of service of the same.

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Swaroopananda Mishra,
Advocate,
Phone No.-7016409332**MA88-2023 Reply on behalf of Project Prop.pdf**

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